

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 09.09.2022

Appeal No. 157 of 2022

Vijay Devanai

...Appellant

Versus

Securities and Exchange Board of India and Ors. ...Respondents

None for the Appellant.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Mihir Mody,
Mr. Arnav Misra, Mr. Mayur Jaisingh, Advocates i/b. K Ashar & Co.
for the Respondent Nos. 1 (SEBI).

Mr. Zal Andhyarujina, Senior Advocate with Mr. Rashid Boatwalla,
Ms. Samiksha Rajput, Advocates i/b MKA & Co. for the Respondent
Nos. 2 (NSE).

Mr. Tomu Francis, Advocate with Ms. Zarnaab Aswad, Advocate i/b
Khaitan & Co for the Respondent No. 3 (BSE).

None for the Respondent Nos. 4 (Balance Equity Broking).

ORDER :

1. The appellant is not present. We also find that rejoinder has not been filed. In the interest of justice, we grant three weeks further time to file the rejoinder. List on October 11, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Ms. Meera Swarup
Technical Member

09.09.2022
PTM